

सरकार के लिए इन डाक दरों में कमी करना सम्भव नहीं है ।

Increase in cinema rates in Delhi

*795. SHRI CHINTAMANJ JENA:

SHRI SATYAGOPAL
MISRA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Delhi Administration, according to which cinema-goers in Delhi will have to pay 40 per cent more; and

(b) if so, the reasons for the proposed increase in cinema rates in Delhi?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). No such proposal is under the consideration of Delhi Administration. On the other hand, the Delhi Administration initiated action for suspension of licences in respect of cinemas which have recently increased the rates of cinema tickets. However, the concerned cinema licensees have obtained stay orders from the High Court. The Delhi Administration is taking further action in the light of the court's orders.

Connecting Jamnagar with Ahmedabad by S.T.D.

*796. SHRI DAULATSINHJI JADEJA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the cities in Gujarat which are connected with Ahmedabad by S.T.D.;

(b) whether there is a great demand that Jamnagar should be provided S.T.D. facilities with Ahmedabad; and

(c) if so, whether Government propose to extend this facility to Jamnagar by connecting it with Ahmedabad?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) Names of the cities connected to Ahmedabad on direct dialling system are: (1) Baroda (2) Bulsar (3) Gandhinagar (4) Mehsana (5) Nadiad (6) Rajkot (7) Surat and (8) Bhavnagar.

(b) Yes, Sir.

(c) Yes, Sir.

Ban on setting up private trusts by Chief Ministers/Ministers

8531. PROF. MADHU DANAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether there is any move to issue directives to the States from the Centre banning Chief Ministers and other Ministers to set up private trusts for collecting funds?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): Private trusts do not require to obtain authorisation of the Central Government for the purposes of collection of funds, as these trusts are quite distinct from public trusts which are for charitable purposes or for public objects. The manner in which the finances of the private trusts registered or otherwise are managed and controlled is a matter entirely for the author of the trust, the trustees and the beneficiaries. The Government do not exercise any control over them. The Indian Trusts Act 1882 does not confer any power on the Central Government to issue directives to the States for imposing a ban on Chief Ministers and other Ministers to set up private trusts for collecting funds. The question of issuing directions to the States therefore does not arise.

Power projects to be taken up in Seventh Five Year Plan

8532. SHRI LAXMAN KARMA: Will the Minister of ENERGY be pleased to state which projects of thermal, hydel and atomic energy are to be taken up in Seventh Five Year Plan and their

capacity, how many and which plans have been cleared for completion in Seventh Five Year Plan and not included in the Sixth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): A list of sanctioned thermal, hydel and atomic power projects which will give benefits during the Seventh Five Year Plan and subsequent Plans is laid on the Table of the House. [Placed in Library. See No. LT-3978/82].

Violations of Acts by M/s. Glaxo

8533. SHRI N. E. HORO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some cases of M/s. Glaxo have committed violation of I(D&R) Act, Import Trade Control Act Price Control Order and Foreign Exchange Regulation Act have come to the notice of Govt.

(b) whether the Reserve Bank of India or Ministry of Finance had also issued instructions to stop remittances of dividends and other remittances by the company till their affairs were fully examined; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Violations like unauthorised import of bulk drugs and intermediates, unauthorised production excess production, unauthorised installation of plant and machinery and marketing of items without price approval, alleged to have been committed by M/s. Glaxo Labs., have been brought to the notice of the Government. These are under scrutiny.

(b) No, Sir.

(c) Does not arise.

News Item Captioned "Filmotsav Organisers Bungle Again"

8534. SHRI PIUS TIRKEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have gone through the news that appeared in the Indian Express dated 5 January, 1982 captioned "Filmotsav organisers bungle again";

(b) whether Government have tried to find out the full details;

(c) if so, what are the full facts in this regard;

(d) what action has so far been taken; and

(e) what further steps are likely to be taken in this matter?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (e). Yes, Sir. The Government have gone through the news that appeared in the Indian Express dated 5th January, 1982 captioned "Filmotsav organisers bungle again". Some adverse comments have been made therein relating to arrangements connected with the Inaugural function of the Filmotsav '82 such as absence of a few noted film personalities and other arrangements connected with the Press shows. Government does not agree with the views expressed in the Press report under reference. Film Industry representatives and film personalities were present at the inaugural function. Further, it is a well-established convention in film festivals that Press shows are held in advance of the commercial screenings, to which the critic has objected. This is done because festival delegates and film critics do not all arrive at the beginning of the festival but may keep of arriving even till the last few days of the festival period.